

Company: Sol Infotech Pvt. Ltd.

Website : www.courtkutchehry.com

Haryana Management Of Civic Amenities And Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2014

11 OF 2014

CONTENTS

- 1. Short Title
- 2. Amendment of section 3 of Haryana Act 13 of 2013

Haryana Management Of Civic Amenities And Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2014

11 OF 2014

AN ACT

further to amend the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2013.

Be it enacted by the Legislature of the State of Haryana in the Sixty-fifth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2014.

2. Amendment of section 3 of Haryana Act 13 of 2013 :-

In clause (a) of section 3 of the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2013, for the figures, word and sign "30th June, 2009", the figures, word and sign "1st January, 2014" shall be substituted.